

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**

**SPECIAL BENCH**

**(IB)-297(PB)/2018**

**IN THE MATTER OF:**

Col. Sanjeev Dalal (Retd.)  
Vs.

.... Applicant/Petitioner

M/s. International Recreation and Amusement Ltd. .... Respondent

**Order under Section 7 of Insolvency & Bankruptcy Code, 2016**

**Order delivered on 12.06.2018**

**Coram:**

**Dr. DEEPTI MUKESH,  
HON'BLE MEMBER (JUDICIAL)**

**Sh. S. K. MOHAPATRA,  
HON'BLE MEMBER (TECHNICAL)**

**PRESENTS:**

For the Petitioner/Applicant : Mr. Varun Kathuria, Adv.

For the Respondent : Mr. Tarun Mehta, Adv.

**ORDER**

Learned counsel for the applicant and respondent as well as both the parties are present. Statement is made that matter is settled for the full and final amount of Rs. 18,47,330/- which is to be paid by the corporate debtor out of which Rs. 5,00,000/- is paid today through RTGS.

List for further consideration on 25<sup>th</sup> July, 2018.

- Sd/-

**(S. K. MOHAPATRA)  
MEMBER (TECHNICAL)**

- Sd/-

**(Dr. DEEPTI MUKESH)  
MEMBER (JUDICIAL)**